

C O N T E N T S

**Fifteenth Series, Vol.XIV, Sixth Session, 2010/1932 (Saka)
No. 15, Wednesday, December 1, 2010/Agrahayana 10, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, December 1, 2010/Agrahayana 10, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri Mahabir Prasad.

Shri Mahabir Prasad was a member of the Seventh, Eighth and Ninth Lok Sabhas from 1980 to 1991 and the Fourteenth Lok Sabha from 2004 to 2009 representing the Bansgaon Parliamentary Constituency of Uttar Pradesh.

Earlier, Shri Prasad was a member of the Uttar Pradesh Legislative Assembly from 1974 to 1977.

An able administrator, Shri Prasad held several important portfolios in the Union Government. He served as Deputy Minister in the Ministry of Railways; Minister of State in the Ministry of Steel and Mines - Department of Mines; Minister of Small Scale Industries and Minister of Agro and Rural Industries.

Shri Prasad adorned the Office of the Governor of Haryana from 1995 to 2000. He also adorned the Office of the Governor of Himachal Pradesh from September, 1995 to November, 1995 and from April 1996 to July, 1997, as an additional charge.

An agriculturist, Shri Prasad was associated with various social welfare organizations during his long and illustrious political career and worked for the welfare of the weaker and oppressed sections of the society and promoting their upliftment through education.

A man of letters Shri Prasad has a book *Rashtriya Chetna Aur Atmasadhana* in Hindi to his credit.

Shri Mahabir Prasad passed away on 28 November, 2010 at New Delhi at the age of 71 after prolonged illness.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while

... (Interruptions)

11.03 hrs.

At this stage, Shri Ganesh Singh, Shri Akhilesh Yadav, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MADAM SPEAKER: Question Hour; Question 301.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : कृपया शांत हो जाएं और प्रश्नकाल चलने दें।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.04 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

REFERENCE BY THE SPEAKER

World AIDS Day

MADAM SPEAKER: Hon. Members, 1st December every year is observed as World AIDS Day. AIDS, the dreaded pandemic of our times, is spreading across the globe, taking within its deathly grip more and more people with each passing year.

While the medical science is making significant strides towards finding a treatment for AIDS, the most challenging task for mankind is to check its spread resulting in its eventual eradication.

Let us, on this occasion, reaffirm our resolve to step up efforts for containing this dreaded disease by generating awareness among public and more importantly by lending a helping hand to the unsuspecting innocent victims of AIDS.

12.01 hrs.

ANNOUNCEMENT BY THE SPEAKER

Group Photograph of Members

MADAM SPEAKER: Hon. Members, I have to inform you that the Group Photograph of Members of the 15th Lok Sabha will be taken on Thursday, 2nd December, 2010 at 09.30 a.m. between Gate No. 1 and Central Hall, Parliament House, New Delhi.

Hon. Ministers and Members are, therefore, requested kindly to make it convenient to join for the Group Photograph and reach the venue on Thursday, 2nd December, 2010 by 09.15 a.m.

A chart showing the seating arrangements for the Group Photograph has been displayed on the Notice Boards in Parliamentary Notice Office and the Outer Lobby for the information of the Members.

... (Interruptions)

12.02 hrs.

At this stage, Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.03 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, we shall take up Papers to be Laid.

Shri Pawan Kumar Bansal.

... (Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri Kapil Sibal, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3456/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010.

(Placed in Library, See No. LT 3457/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010.
- (Placed in Library, See No. LT 3458/15/10)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010.
- (Placed in Library, See No. LT 3459/15/10)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2009-2010.
- (Placed in Library, See No. LT 3460/15/10)
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
(Placed in Library, See No. LT 3461/15/10)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.
(Placed in Library, See No. LT 3462/15/10)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010..
(Placed in Library, See No. LT 3463/15/10)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2009-2010.

(Placed in Library, See No. LT 3464/15/10)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3464-A/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010.

- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3465/15/10)

- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2009-2010.

- (ii) Annual Report (Volume I & II) of the Coal India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3466/15/10)

- (c) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010.

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3467/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 2409(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2010, making certain amendments in the Notification No. S.O. 1621(E) dated 27th September, 2006, issued under Sections 3 and 5 of the Water (Prevention and Control of Pollution) Act, 1974.

(Placed in Library, See No. LT 3468/15/10)

- (2) A copy of the Notification No. S.O. 2569(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing the 18th day of October, 2010, as the date on which all the provisions of the National Green

Tribunal Act, 2010, shall come into force issued under sub-section (2) of Section 1 of the said Act.

(Placed in Library, See No. LT 3469/15/10)

(3) A copy of the Notification No. S.O. 2570(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, establishing “the National Green Tribunal” to exercise the jurisdiction, powers and authority conferred on it by or under the National Green Tribunal Act, 2010, shall come into force issued under Section 3 of the said Act.

(Placed in Library, See No. LT 3470/15/10)

(4) A copy of the Notification No. S.O. 2571(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing Shri Justice L.S. Panta, Former Judge of the Supreme Court as the Chairperson of the National Green Tribunal with effect from the date of publication of this notification in the Official Gazette for a period of five years or till he attains the age of seventy years, whichever is earlier, issued under Sections 6 & 7 of the National Green Tribunal Act, 2010 .

(Placed in Library, See No. LT 3471/15/10)

(5) A copy of the Notification No. S.O. 2390(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007, issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 3472/15/10)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V. Narayanasamy, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3473/15/10)

- (2) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2009-2010, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

(Placed in Library, See No. LT 3474/15/10)

- (3) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (i) The 60th Annual Report of the Union Public Service Commission, New Delhi, for the year 2009-2010.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

(Placed in Library, See No. LT 3475/15/10)

- (4) A copy of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:-

- (i) The Kerala Administrative Tribunal (Procedure) Rules, 2010 published in Notification No. G.S.R. 758(E) in Gazette of India dated the 14th September, 2010.
- (ii) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 832(E) in Gazette of India dated 12th October, 2010.

(Placed in Library, See No. LT 3476/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3477/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3478/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3479/15/10)

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010.

(ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3480/15/10)

- (b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3481/15/10)

- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3482/15/10)

- (d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3483/15/10)

- (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3484/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010.
- (Placed in Library, See No. LT 3485/15/10)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2009-2010.
- (Placed in Library, See No. LT 3486/15/10)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2009-2010.
- (Placed in Library, See No. LT 3487/15/10)
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010.

(Placed in Library, See No. LT 3488/15/10)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3489/15/10)

- (14) A copy of the Notification No. G.S.R. 705(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 2010, establishing the Kerala Administrative Tribunal with effect from the 26th day of August, 2010, issued under sub-section (2) of Section 4 of the Administrative Tribunals Act, 1985.

(Placed in Library, See No. LT 3489-A/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT 3490/15/10)

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 3491/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 3492/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.

(Placed in Library, See No. LT 3493/15/10)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 3494/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.

(Placed in Library, See No. LT 3495/15/10)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3496/15/10)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2008-2009.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 3497/15/10)

... (*Interruptions*)

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): Madam, on behalf of Shrimati Preneet Kaur, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3498/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES
(SHRI VINCENT H. PALA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3499/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2009-2010.

(Placed in Library, See No. LT 3500/15/10)

... (*Interruptions*)

12.03½ hrs.

COMMITTEE ON PETITIONS

13th Report

SHRI ANANT GANGARAM GEETE (RAIGAD): Madam, I beg to present the Thirteenth Report (Hindi and English versions) of the Committee on Petitions regarding employment to the Project Affected Persons of Rashtriya Chemicals and Fertilizers Limited.

... (*Interruptions*)

12.04 hrs.

STATEMENTS BY MINISTER

(i) (a) Status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st and 38th Reports of Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants, pertaining to the Ministry of Personnel, Public Grievances and Pensions *

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V. Narayanasamy, I am laying the Statement regarding the status of implementation of the recommendations contained in 1st, 14th, 19th, 31st and 38th Reports of Standing Committee on Personnel, Public Grievances, Law and Justice.

Madam, The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has already been informed on 06.05.2010 that out of the above 25 recommendations, 23 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 2 recommendations, Sir, with your permission, I lay one Statement on the Table of the House which indicates the status as on 31.08.2010 on these recommendations. Statement No. I indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

(Placed in Library, See No. LT 3501/15/10)

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has been informed on 06.05.2010 that out of these, 44 recommendations

* Laid on the Table

had already been implemented or no further action remained to be taken on them. As regards the remaining 4 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate their status as on 31.08.2010. Statement No. II indicates the position regarding 2 recommendations which have since been implemented. Statement No. III indicates the status of remaining two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

(Placed in Library, See No. LT 3502/15/10)

Madam, with your kind permission, I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has been informed on 06.05.2010 that out of these, 63 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 11 recommendations, Sir, with your permission I lay two Statements on the Table of the House which indicate the status as on 31.08.2010. Statement No. IV indicates the position regarding 3 of these 11 recommendations which have since been implemented. Statement No V lists the status of remaining 8 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

(Placed in Library, See No. LT 3503/15/10)

Madam, with your kind permission I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions.

Chapter-III Of the 31st Report contains 11 recommendations. This hon. House has already been informed on 06.05.2010 that out of these above 11

recommendations, 10 recommendations had already been implemented and no further action remains to be taken on them. As regards the remaining one recommendation, Sir, with your permission I lay one Statement on the Table of the House which indicates its status as on 31.08.2010. Sir, Statement NoVI indicates that this one recommendation is at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

The Chapter-IV of the 31st Report contains 36 recommendations. This hon. House has already been informed on 06.05.2010 that out of 36 recommendations, 31 recommendations had already been implemented and no further action remains to be taken on them. As regards the remaining 5 recommendations, Sir, with your permission, I lay two Statements on the Table of the House, i.e. Statement NoVII and Statement NoVIII which indicate their status as on 31.08.2010. Statement No. VII indicates the status of two recommendations which have been implemented and no further action is envisaged on the same.

Statement No. VIII lists the status of the remaining three recommendations which are being implemented. No action is pending against the one recommendation contained in the Chapter-V of the 31st Report.

(Placed in Library, See No. LT 3504/15/10)

Madam, with your kind permission I further state that the Committee had made 74 recommendations in its 38th Report on the Demands for Grants (2010-11) of the Ministry of Personnel, Public Grievances and Pensions. Out of these 74 recommendations, 60 recommendations have already been implemented and no further action remains to be taken on them as indicated in Statement-IX. Statement -X indicates the status of the remaining 14 recommendations which are still at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry

(Placed in Library, See No. LT 3505/15/10)

... (*Interruptions*)

(i) (b) Status of implementation of the recommendations contained in the 206th Report of Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2010-11), pertaining to the to the Department of Space, Ministry of Science and Technology*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, on behalf of Shri V. Narayanasamy, I am laying this statement on the status of implementation of recommendations contained in the 206th Report of the Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 2010-2011 of Department of Space, in pursuance of direction 73A of Hon'ble Speaker, Lok Sabha, issued under the provisions of Rule 389 of Rules of Procedure and Conduct of Business in the Lok Sabha vide Lok Sabha Bulletin Part II (No.456) dated September 1, 2004.

The Parliamentary Standing Committee took evidence of the representatives of the Department of Space on 23rd March 2010, while considering Demands for Grants for the year 2010-2011. The Committee recommended the Demands for Grants of the Department of Space in its 206th Report presented to the Rajya Sabha on 22nd April 2010 and laid on the table of the Lok Sabha on 22nd April 2010.

The Standing Committee, in its report, made ten (10) recommendations. The 'Action Taken Report' on the actions suggested in the recommendations has been furnished by Department of Space in September 2010, which is under the consideration of the Standing Committee. A Statement showing the recommendations of the Parliamentary Standing Committee and the Action Taken Report on the same is annexed.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 3506/15/10

12.04½ hrs.

JUDICIAL STANDARDS AND ACCOUNTABILITY BILL, 2010*

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY):
Madam, I beg to move for leave to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to lay down judicial standards and provide for accountability of Judges, and establish credible and expedient mechanism for investigating into individual complaints for misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and to regulate the procedure for such investigation; and for the presentation of an address by Parliament to the President in relation to proceedings for removal of a Judge and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI M. VEERAPPA MOILY: Madam, I introduce ** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 01.12.2010

** Introduced with the Recommendation of the President



... (*Interruptions*)

12.05 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL)- 2010-2011

MADAM SPEAKER: The House will now take up Item No. 15.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission I beg to lay the Table of the House the reasons explaining why these Supplementary Demands for Grants (General) for 2010-11 and Demands for Excess Grants (General) for 2008-09, are to be regularized.

..... (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2010-2011 to vote.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2011, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3 to 7, 13, 14, 16, 17, 19, 20, 28, 30, 31, 33, 35, 46 to 59, 62, 65, 67, 71 to 74, 76, 77, 80, 81, 83, 84, 88, 90, 92, 95, 96, 100, 101, 103 and 104.”

12.07 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 2008-2009

MADAM SPEAKER: I shall now put the Demands for Excess Grants (General) for 2008-09 to vote.

The question is:

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2009, in respect of the heads of Demands entered in the second column thereof against Demand Nos.19, 20, 23, 24, 39 and 54.”

12.08 hrs.

APPROPRIATION (No. 5) BILL, 2010*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.
..... (*Interruptions*)

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI PRANAB MUKHERJEE: I beg to move**:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11, be taken into consideration.”

The motion was adopted.

.... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 01.12.2010

** Introduced and moved with the Recommendation of the President

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is :

“That the Bill be passed.”

The motion was adopted.

12.10 hrs.**APPROPRIATION (No. 6) BILL, 2010**

MADAM SPEAKER: Now, the House shall take up Item No.19.

... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: I introduce** the Bill.

... (*Interruptions*)

MADAM SPEAKER: Now, the House shall take up Item No.20.

... (*Interruptions*)

SHRI PRANAB MUKHERJEE: Madam, I beg to move**:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year, be taken into consideration. ”

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dtd 01.12.2010

** Introduced and moved with the Recommendation of the President

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year, be taken into consideration.”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (*Interruptions*)

SHRI PRANAB MUKHERJEE: I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (*Interruptions*)

12.13 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: The matters under rule 377 shall be treated as laid on the Table of the House. Hon. Members may send slips immediately to the Table of the House as per practice.

... (*Interruptions*)

(i) Need to set up an Indian Institute of Management at Sambalpur, Orissa

SHRI AMARNATH PRADHAN (SAMBALPUR): Sambalpur, my Parliamentary Constituency, is the centre of educational, cultural, commercial and industrial hub of the entire western Orissa region. It is well connected by rail, road and air-link with the state capital as well as with other neighbouring states. So, I request the Government to set up an Indian Institute of Management (IIM) at Sambalpur during the current financial year.

* Treated as laid on the Table

(ii) Need to check the steep hike in air fares by various Airlines in the country

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस बात की तरफ दिलाना चाहता हूँ कि पिछले कुछ दिनों से हवाई कंपनियों ने दिल्ली से मुंबई और मुंबई से दिल्ली के हवाई उड़ानों के किराये में 300 प्रतिशत तक की वृद्धि कर दी है। इकनोमी क्लास का किराया 16,000 रूपए से 20,000 रूपए और बिजनेस क्लास का 20,000 रूपए से 35,000 रूपए तक बढ़ा दिया गया है। इस बढ़ोत्तरी का हवाई कंपनियों ने कोई कारण नहीं बताया है। जब कंपनियों के कार्य संपादन के खर्च में कोई बढ़ोत्तरी नहीं हुई है तो हवाई कंपनियों ने किराये में इतनी बढ़ोत्तरी किस आधार पर की है, इसको स्पष्ट किया जाना चाहिए।

जिस प्रकार से इन हवाई कंपनियों ने किरायों में बढ़ोत्तरी की है उससे न केवल आम हवाई यात्रा करने वाले लोगों को दिक्कतों का सामना करना पड़ रहा है बल्कि रोज हवाई जहाज से यात्रा करने से भी कठिनाइयों का सामना करना पड़ रहा है।

ऐसी स्थिति में मेरा सरकार से यह निवेदन है कि हवाई उड़ानों के किराये में जिस प्रकार से काफी बढ़ोत्तरी की गई है उसकी जांच की जाये और भविष्य में इस प्रकार से किरायों में बढ़ोत्तरी न होने पाये, इसकी व्यवस्था की जाये।

(iii) Need to expedite the completion of various pending railway projects in Andhra Pradesh

SHRI RAYAPATI SAMBASIVA RAO (GUNTUR): I would like to draw the kind attention of the august House regarding the number of railway projects in Andhra Pradesh which are pending for a long time, particularly in South Central Railway.

I would like to quote a few examples viz., doubling and electrification between Guntur-Tenali-Repalle which have been pending in spite of the fact that the Andhra Pradesh Government had agreed to spend 50% of the cost of the project. In the previous Railway Budget, the hon'ble Minister had stated that the project of doubling and electrification between Pagidipalli (Bibinagar)-Nalgonda-Nallapadu have been sent to the Planning Commission for approval and that resurvey is taking place. But no improvement has taken place in spite of the fact that the Railway authority of South Central Railway has accepted the fact that utilization of this line is more than 120% in 2007 itself. We are in 2010 and yet nothing has happened on this front. Likewise, electrification of Guntur-Guntakal line, which is considered to be the oldest in lines connecting Bay of Bengal at Machilipatnam to Arabian Sea (Goa), is also pending. These all important lines have been converted to broad gauge and it connects many industrial and tourist spots of Andhra Pradesh, Karnataka and Goa.

I, therefore, request the Hon'ble Minister for Railways, through the Chair, to seriously consider the above three projects and order for implementation immediately in the current XI Plan itself as they not only directly helping the people of Andhra Pradesh but also generating the revenue for Railways.

(iv) Need to merge Waltair Railway Division of the East Coast Railways with South Central Railways

DR. KRUPARANI KILLI (SRIKAKULAM): The Waltair Railways Division of the East Coast Railways has the jurisdiction of North Coastal Districts of Andhra Pradesh namely Visakhapatnam, Vizianagaram, Srikakulam Districts and parts of East Godavari District. Most of the the offices are mainly concentrated around Visakhapatnam Port and Visakhapatnam Steel Plant. The people of this area, Chamber of Commerce, trade and industry are finding it difficult to go to Bhubaneswar. The Corporate Offices of most of the industries and the business Houses are located in Hyderabad. About 95% of the staff of the division are from Andhra Pradesh. There has been a long pending demand for the merger of Waltair Railway Division with South Central Railway and the Government of Andhra Pradesh has also written to the Minister of Railways in this regard. I, therefore, request the Minister of Railways, through you Madam, to take immediate necessary steps to merge Waltair Railway Division with South Central Railways.

(v) Need to take effective measures for cleaning of the river Yamuna

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): यमुना नदी की सफाई का अभियान विगत कई वर्षों से चल रहा है। वर्ष 1985 से लेकर अब तक यमुना की सफाई पर 1356.05 करोड़ रुपये व्यय हो चुके हैं। लेकिन इसके बावजूद भी यमुना का प्रदूषण स्तर (बायोकेमिकल ऑक्सीजन डिमांड - बीओडी) ढाई गुना बढ़ा है। अब पुनः वर्ष 2012 तक यमुना को साफ करने का लक्ष्य रखा गया है और इसके लिए प्रोजेक्ट रिपोर्ट बनाकर अरबों रुपये व्यय करने की योजना बनाई जा रही है। लेकिन अरबों रुपये व्यय होने के बावजूद भी इसकी कोई गारंटी नहीं है कि यमुना की सफाई हो जायेगी। गंदे पानी को साफ करने के बाद ही यमुना अथवा अन्य नालों में छोड़ा जाना चाहिए, क्योंकि यमुना में करीब 70 फीसदी गंदगी का बहाव गंदे नालों से आता है।

मेरा केन्द्र सरकार से अनुरोध है कि वह ऐसी योजना बनाये, जिससे गंदे पानी को स्वच्छ करने के पश्चात ही यमुना में छोड़ा जाये तथा वह इसकी जांच भी करवाये कि इतनी बड़ी धनराशि व्यय करने के पश्चात भी यमुना आज तक स्वच्छ क्यों नहीं हो पाई है और इसके प्रदूषण स्तर में कमी न होकर वृद्धि किन कारणों से हो रही है।

(vi) Need to conduct a special drive to distribute the unused land with proper approach road to landless people belonging to Scheduled Castes category in the country particularly in Ganganagar Parliamentary Constituency, Rajasthan

श्री भरत राम मेघवाल (श्रीगंगानगर): मैं इस सदन का ध्यान एक अत्यंत आवश्यक व महत्वपूर्ण विषय की ओर आकर्षित करते हुए केन्द्र सरकार से आग्रह करूंगा कि पूर्व काल में माननीया स्व० इंदिरा गांधी जी के प्रधानमंत्रित्व काल में सम्पूर्ण देश में अनुसूचित जाति के व्यक्ति जो भूमिहीन थे, को देश के लगभग सभी राज्यों में सरप्लस (अतिरिक्त) भूमि का आबंटन किया गया था।

उस आबंटन प्रक्रिया को उदाहरण मानकर पूरे देश में एक बार पुनः अनुसूचित जाति समुदाय के भूमिहीन व्यक्तियों के लिए एक स्पेशल भूमि आबंटन ड्राईव चलाया जाये, जिससे देश में बेकार पड़ी भूमि का उपयोग किया जा सके तथा देश में भूमिहीनों की संख्या को भी कम किया जा सके। सरप्लस भूमि आबंटन प्रक्रिया अपनाते हुए इस बात का विशेष ध्यान रखा जाये कि भू-आबंटित व्यक्ति बिना किसी रोक-टोक के अपने खेत तक आ-जा सके। हर आबंटी को अपने खेत तक आवश्यक पहुंच मार्ग भी दिया जाये।

मैं इस सदन में राजस्थान में गंगानगर संसदीय क्षेत्र का प्रतिनिधित्व करता हूं। मेरे निर्वाचन क्षेत्र के अतिरिक्त राजस्थान राज्य के अन्य जिलों के भी अनुसूचित जाति समुदाय के व्यक्ति प्रायः शिकायत करते हैं कि हमें भूमि के जो टुकड़े आबंटित किए गए थे, वहां तक जाने के लिए आज तक भी पहुंच मार्ग की व्यवस्था नहीं है। दूसरे व्यक्तियों के खेतों में से अपने खेत तक जाने से संबंधित किसानों के झगड़े हजारों की संख्या में न्यायालयों में विचाराधीन हैं। वर्तमान स्थिति में अनुसूचित जाति के आर्थिक रूप से कमजोर व्यक्ति न्यायालयों में होने वाले भारी खर्च को बर्दास्त नहीं कर पाते और अंततः उस भूमि को त्यागने में ही अपना हित समझकर घर बैठ जाते हैं।

इस संबंध में तथ्यों की वास्तविकता की जानकारी के लिए एक राष्ट्रव्यापी सर्वे किया जाये तथा हर खातेदार को अपने खेत तक जाने हेतु पहुंच मार्ग उपलब्ध कराया जाये। इस संबंध में मेरा सुझाव है कि पूरे देश में जिलाधीशों को इस समस्या का निदान करने के अधिकार दिए जाये तथा एक निश्चित समय सीमा में यह कार्य पूरा किये जाने की भी हिदायत दी जाये।

(vii) Need to monitor the progress of various welfare schemes meant for Scheduled Tribes and Adivasis being implemented in Bharuch Parliamentary Constituency, Gujarat and other parts of the country, with a view to bring them in the national mainstream

श्री मनसुखभाई डी. वसावा (भरुच): देश में अनुसूचित जनजातियों के विकास के लिए अनेक योजनाएं चल रही हैं एवं इन योजनाओं में करोड़ों रूपया खर्च हो रहा है। परन्तु, अनुसूचित जनजाति के कल्याण एवं उनके विकास करने के लिए जो धनराशि आबंटित एवं खर्च हो रही है वह अनुसूचित जनजाति तक नहीं पहुंच रही है। स्थानीय सांसदों को यहां तक पता नहीं लग पाता है कि उनके क्षेत्र के अनुसूचित जनजाति के विकास के लिए कितना पैसा आया और कितना खर्च हुआ। इसकी निगरानी व्यवस्था में केन्द्र सरकार ने स्थानीय सांसदों को कोई भूमिका नहीं दे रखी है। मेरे संसदीय क्षेत्र भरुच एवं नर्मदा जिलों में अनुसूचित जनजाति बहुसंख्या में रहते हैं, पर वहां पर यह योजना प्रभावी ढंग से काम नहीं कर रही है। केन्द्र सरकार ने अनुसूचित जनजाति को वन भूमि पर स्वामित्व का अधिकार एवं उनके विकास के लिए अनेक कानून बनाए हुए हैं, उनका लाभ भी अनुसूचित जनजाति को नहीं मिल पा रहा है।

सदन के माध्यम से अनुरोध है कि अनुसूचित जनजाति के कल्याण एवं विकास योजनाओं के कार्यों की समीक्षा की जाये और इसमें पाये गये दोषों को दूर करके वनों में रहने वाले आदिवासियों का विकास कर उनको राष्ट्रीय धारा में लाया जाये।

(viii) Need to undertake repair & renovation of roads constructed under Pradhan Mantri Gram Sadak Yojana in Sheohar Parliamentary Constituency, Bihar

श्रीमती रमा देवी (शिवहर): मेरे संसदीय क्षेत्र में प्रधानमंत्री ग्रामीण सड़क योजनाओं के तहत जो सड़कें बनाई गई थी, वे जगह-जगह से टूट गई हैं और इन सड़कों पर किसानों को अपने छोटे-छोटे वाहन ले जाने में कई दिक्कतों का सामना करना पड़ रहा है और रात को इन सड़कों पर चलने से अनेकों दुर्घटनाएं हो गई हैं। ये दयनीय सड़कें, फतेहपुर-कौडिया-लालगढ़, कहतरवा-किशुनपुर इत्यादि हैं। ये सड़कें शिवहर, डूमरी कटसरी, तरियानी प्रखंडों के अंतर्गत एनएचपीसी द्वारा बनाई गई हैं। लगता है कि कम्पनी ने इन सड़कों के निर्माण में घटिया क्वालिटी का मेटेरियल लगाया होगा। बाकि जगह पर सड़कें अच्छी दशा में हैं, परन्तु इन प्रखंडों में जो सड़कें एनएचपीसी द्वारा बनाई गई हैं, वे सब खराब हो गई हैं। इन सड़कों के संबंध में जांच होनी चाहिए थी कि ये सड़के दिशा निर्देश के अनुरूप बनी हैं या नहीं। लगता है कि इसकी जांच नहीं की गई है, मेरे कहने का मतलब है कि मेरे संसदीय क्षेत्र में प्रधानमंत्री ग्रामीण सड़क योजनान्तर्गत सड़कों का निर्माण दिशानिर्देशानुसार नहीं हो रहा है।

सदन के माध्यम से सरकार से अनुरोध है कि इन सड़कों के निर्माण कार्यों की समीक्षा की जाये और खराब सड़कों की मरम्मत, पुनर्निर्माण के लिए संबंधित एजेंसी को तुरंत आदेश दिए जायें।

(ix) Need to reopen the closed railway crossing at point 178/5 K.M. between Hosa Daroji and Torangal in Bellary, Karnataka

श्रीमती जे. शांता (बेल्लारी): मैं बेल्लारी, कर्नाटक में दरोजी से तोरंगल के बीच 178/5 कि.मी. प्वाइंट पर तत्काल एक रेलवे लेवल क्रॉसिंग बनाए जाने की आवश्यकता के बारे में सरकार का ध्यान आकृष्ट करना चाहती हूं। रेलवे स्टेशन जब से होसा (न्यू) दरोजी शिफ्ट हुआ तभी से उक्त लेवल क्रॉसिंग बंद कर दिया है। होसा दरोजी की जनता के लिए तारंगल, जो बेल्लारी जिला के अंतर्गत एक प्रमुख व्यावसायिक केन्द्र है, जाने के लिए यह लेवल क्रॉसिंग बहुत उपयोगी था। होसा दरोजी तथा आसपास के इलाके से हजारों लोग रोज तोरंगल आते जाते हैं और रोजी-रोटी कमाते हैं। लेकिन, जब से उक्त रेलवे क्रॉसिंग बंद कर दिया गया है, वहां दोनों तरफ बैरिकेड बना दिया गया है, इससे लोगों को काफी कठिनाई हो रही है। अब उन्हें काम पर पहुंचने के लिए दूर के रास्ते से होकर 16 किलोमीटर की दूरी तय करनी पड़ती है। पहले रेलवे क्रॉसिंग के रास्ते होसा से तोरंगल के बीच की दूरी केवल छः किलोमीटर पड़ती थी। लोग दूरी से बचने के लिए पहले वाले रेलवे क्रॉसिंग को लांघ कर जा रहे हैं और अपनी जान को जोखिम में डाल रहे हैं। इसलिए यह बहुत जरूरी है कि 178/5 कि.मी. प्वाइंट पर पुराने रेलवे क्रॉसिंग को फिर से चालू किया जाये। इससे बेल्लारी के उस क्षेत्र के यात्रियों का भला होगा, जो लोग जान को जोखिम में डाल रहे हैं और बैरिकेड लांघने को मजबूर हो रहे हैं। साथ ही लोगों को एक स्थायी सुविधा प्राप्त हो जायेगी। अतः रेल मंत्री से अनुरोध है कि इस कार्य को यथाशीघ्र पूरा करने का प्रबंध कराया जाये।

(x) Need to include Gandhinagar and Karamsad cities of Gujarat under Jawahar Lal Nehru National Urban Renewal Mission Scheme

श्रीमती जयश्रीबेन पटेल (महेसाणा): गुजरात सरकार ने पत्राचार करके केन्द्र सरकार से गांधीनगर और करमसद को जे.एन.एन.यू.आर.एम. योजना में समाविष्ट करने की मांग की है।

योजना की मार्गदर्शिका के अनुसार गांधीनगर जिसको महानगर पालिका का दर्जा प्राप्त हुआ है तथा सरदार वल्लभभाई पटेल की जन्मभूमि करमसद (आणंद) जे.एन.एन.यू.आर.एम. मिशन के यू.आई.जी. कैटेगरी - "सी" की सूची में आते हैं।

अतः मैं सरकार से अनुरोध करती हूँ कि गांधीनगर गुजरात की राजधानी एवं करमसद को जवाहर लाल नेहरू राष्ट्रीय शहरी नवीनीकरण मिशन की सूची में समाविष्ट करें तथा उचित आर्थिक सहायता प्रदान करें।

(xi) Need to include Chandauli and Mirzapur districts of Uttar Pradesh in Integrated Action plan for Naxal-hit districts in the country

श्री रामकिशुन (चन्दौली): देश के विभिन्न राज्यों सहित उत्तर प्रदेश के पूर्वांचल के जनपदों (चन्दौली, मिर्जापुर, सोनभद्र) में बढ़ रही नक्सली गतिविधियों पर प्रभावी अंकुश तथा नक्सल प्रभावित क्षेत्रों के सर्वांगीण विकास के लिए भारत सरकार द्वारा नक्सल इंटीग्रेटेड एक महत्वपूर्ण योजना (तेरह हजार तीन सौ निन्धानवे करोड़ रुपये) का प्रावधान मूलभूत बुनियादी सुविधाओं के विकास हेतु किया गया है। इसके अंतर्गत उत्तर प्रदेश के सोनभद्र जनपद को तो सम्मिलित किया गया और चन्दौली, मिर्जापुर जनपदों को इस योजना में सम्मिलित नहीं किया गया। पूरे देश के पैंतीस जनपद इस महत्वपूर्ण योजना में सम्मिलित हैं। इनके लिए सम्मिलित करने के भारत सरकार के गृह मंत्रालय द्वारा जो मानक बनाए गए हैं, उस मानक के आधार के अनुसार जनपद चंदौली और मिर्जापुर पूरी तरह से नक्सल प्रभावित विशेष जनपदों की श्रेणी में आते हैं। उत्तर प्रदेश के जनपद चंदौली में कई नक्सली वारदातें और घटनाएं घटित हो चुकी हैं। दो दर्जन से अधिक पुलिस, पीएसी के जवान शहीद हो चुके हैं तथा कई दर्जन आम नागरिक मारे गए हैं। बड़ी संख्या में नक्सलियों द्वारा प्रयोग किए जाने वाले डेटोनेटर, बारूदी विस्फोटक सामान एवं नक्सली पकड़े जा चुके हैं। उत्तर प्रदेश के जनपद चंदौली व मिर्जापुर जनपदों में अभी भी बुनियादी सुविधाओं की बड़े पैमाने पर कमी है। यहां पर सड़क, बिजली, सिंचाई, शिक्षा, अस्पताल, रोजगार औद्योगिक विकास सहित पेयजल स्वास्थ्य सुविधायें स्कूल, कालेजों की कमी है। जिसके चलते गरीबी, अशिक्षा, कुपोषण, गंभीर बीमारी आदि समस्याओं से जनपद चंदौली एवं मिर्जापुर सहित पूर्वांचल के जनपद जूझ रहे हैं। जनपद चंदौली को जिला घोषित किए दस वर्षों से अधिक समय हो चुका है, परन्तु अभी तक यहां जिला मुख्यालय एवं अन्य सरकारी भवनों का निर्माण एवं अधिकारियों आदि की नियुक्ति नहीं हो सकी है। अभी भी यहां का बहुत सा कार्य पुराने जनपद वाराणसी के अधिकारियों द्वारा संचालित होता रहता है। यह जनपद बिहार राज्य की सीमा एवं छत्तीसगढ़ तथा नक्सल प्रभावित जनपद सोनभद्र व मिर्जापुर से घिरा हुआ है। उत्तर प्रदेश सरकार ने भी जनपद चंदौली और मिर्जापुर सहित दो-तीन जिलों को उपरोक्त योजना से सम्मिलित किए जाने का प्रस्ताव केन्द्र सरकार को भेजा है।

मेरी सदन के माध्यम से भारत सरकार से मांग है कि जनपद चंदौली व मिर्जापुर को नक्सल इंटीग्रेटेड एक्शन प्लान में सम्मिलित करते हुए बुनियादी सुविधाओं हेतु विकास कार्यों को प्रारंभ करें।

(xii) Need to open all the closed Fertilizer units in the country

श्री गोरख प्रसाद जायसवाल (देवरिया): कृषि कार्य में खाद के माध्यम से किसान अपनी भूमि की उर्वरता बढ़ाने का काम करता है, जिस पर खाद्यान्न उत्पादन निर्भर होता है। किसानों को हर साल पर्याप्त खाद हासिल करने में समस्याओं का सामना करना पड़ता है, खाद की कमी दूर करने के लिए सरकार को विदेशों से आयात करना पड़ता है। भारत में अनेक खाद कारखाने बंद पड़े हैं। खाद के इन बंद कारखानों के खुलने से मजदूरों को काम मिलेगा, किसानों को खाद मिलेगा, खाद्यान्न का उत्पादन बढ़ेगा और विदेशों पर खाद की आपूर्ति की निर्भरता घटेगी।

सदन के माध्यम से अनुरोध है कि देश के सभी उर्वरक कारखाने खोले जायें, जिससे देश में किसानों को पर्याप्त मात्रा में खाद उपलब्ध कराई जा सके।

(xiii) Need to obtain revised estimates for road projects under Pradhan Mantri Gram Sadak Yojana to attract bidders for road projects in Khagaria and Saharsa districts, Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य के खगड़िया एवं सहरसा जिला अंतर्गत प्रधान मंत्री ग्रामीण सड़क निर्माण का कार्य केन्द्रीय एजेंसी एनबीसीसी द्वारा किया जाता है। उक्त जिलों में इस योजना के अंतर्गत सड़क/पुल का डी.पी.आर. दो तीन वर्ष पूर्व बनकर तैयार हुआ है लेकिन पुराने दर पर आज के दिन निर्माणकर्ता कंपनियां काम नहीं लेना चाहती हैं, जिससे इन जिलों में सड़क एवं पुलों का निर्माण नहीं हो रहा है।

अतः जनहित में पुराने दर पर बने डी.पी.आर. की दर को नये सिरे से सुधार कर सड़क/पुल का निर्माण कराया जाये।

(xiv) Need to amend the MCI regulation in order to lower the eligibility criteria for ST students for admission to medical courses in Kerala

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of this august House to an important issue concerning the tribal students in Kerala. ST students in Kerala are being denied their constitutional quota of medical seats due to the eligibility criteria in the MCI Regulation. Medical Council of India's eligibility criteria stipulates 40% in the Combined Entrance Examination which is extremely difficult for the students from unprivileged sections like STs. Due to this, in the present academic year only five ST students could get admission even though there is quota of 24 seats. Also, no students from these communities got admission to BDS course. During 2007-2009 due to some special efforts like Special Entrance Examination taken by Government of Kerala, all seats reserved for STs were filled. However, this year Hon'ble High Court has stayed Special Entrance terming it as against MCI's Regulations. Hon'ble Supreme Court though ratified the earlier Special Entrance Examinations, has made it clear that this cannot be taken as a precedent. Hence, in these circumstances Government of India's effective intervention is inevitable to protect the interests of ST students either by legalizing the Special Entrance Examinations or by amending the regulations of MCI stipulating 40% minimum marks in Combined Entrance Examination for tribal students.

- (xv) Need to relax the protected area norms around Thatte Nahar, a centrally protected monument in Shambhajnagar, Maharashtra for the convenience of the local residents living in the vicinity of the monument**

SHRI CHANDRAKANT KHAIRE (AURANGABAD): Thatte Nahar of Sambhajnagar (Aurangabad – Maharashtra) is a unique monument of its own kind in the country and testimony to medieval water supply.

An ancient water channel Thatte Nahar has been made a centrally protected monument. However, the clause ‘100 metre protected area’ surrounding the Thatte Nahar area is practically very difficult to follow. When the area started developing, the citizens made apartments, shops, complex and new houses which are basic necessities of the common people. Now, after declaring the monument as centrally protected one and with imposition of clause ‘100 metre protected area’ it has become very difficult for the residents as they cannot leave their places of residence or business/office.

I, therefore, urge upon the Government to exempt this area from the ‘100 metre protected area’ as has been done earlier in the case of SANIWARWADA and AAGAKHAN PALACE, PUNE, so that poor and genuine citizens may live peacefully.

(xvi) Need to set up a single window monitoring mechanism for the effective implementation of the welfare schemes meant for Minorities

SHRI MOHAMMED E.T. BASHEER (PONNANI): I wish to draw the kind attention of this august House on the necessity of a single window system for monitoring the minority welfare programme in our country. There are different Ministries/Councils and corporations constituted for this purpose. Ministry of Minority Affairs, Maulana Azad Education Foundation, Central Wakf Council, National Minorities Development and Financial Corporation, Ministry of Human Resource Development, U.G.C., National Council for Promotion for Urdu Language, Ministry of Culture etc. are various bodies entrusted with various scheme. In addition to this Prime Minister's 15 point program is also there. The programme is implemented through various departments dealing with the different developmental activities. There is no apex body for monitoring these schemes. I wish to point out that several schemes intended for the upliftment for the minorities are not attaining its goal due to the lack of evaluation and monitoring. I, therefore, urge upon the Central Government to take urgent action in the matter and form a single window monitoring mechanism for the effective implementation of the Minority Welfare Schemes.

(xvii) Need to set up a Committee to look into the grievances of Nursing Staff in Private hospitals

SHRI JOSE K. MANI (KOTTAYAM): At a time when the Government has committed to provide world-class health and medicare, both in public and private sector hospitals functioning in the National Capital Region (NCR), the poor working conditions of the nursing staff in these hospitals is nothing short of shocking. While the government-run hospitals offer reasonably good remuneration packages and facilities to their nursing staff, private hospitals enjoying subsidies such as land, water, electricity, etc are not treating fairly the paramedical staff, especially nursing staff, providing them low wages and miserable working conditions including extended duty hours without overtime wages. The nursing staffs are working with service contract bonds extending from two to five years.

The nursing staff of many private hospitals in the NCR are agitated and demanding a good monetary package and healthy working conditions at par with those of their counterparts in government hospitals. All private hospitals charge fees for treatment and hospitalization. It is, therefore, natural that they should compensate their work force, especially nursing staff, in like manner. Furthermore, the practice of employment on contract bond with all documents being held by the employer should be stopped forthwith.

I urge the Centre to set up a committee to look into the genuine grievances of the nursing staff in private hospitals and to evolve statutory guidelines in terms of better remuneration packages and dignified working conditions befitting the nobility of the profession.

.... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 2nd December 2010 at 11 a.m.

12.13 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, December 2, 2010/Agrahayana 11, 1932 (Saka).*

